

"When all the questions for which oral answers are desired have been called, the Speaker may, if time permits, call again any question which has not been asked by reason of the absence of the member in whose name it stands, and may also permit a member to ask a question standing in the name of another member, if so authorised by him."

घ्रापने कहा कि मैं ऐबसेंट था अपने सवाल के वक्त पर तो अब मैं घ्रा गया हूँ और नियम यह कहता है कि मेम्बर के आ जाने जाने पर स्पीकर उस सवाल के लिए इजाजत दे सकते हैं तो मुझे तो घ्राप ने इजाजत नहीं दिया है..... ।

MR. SPEAKER : That is during the Question Hour. After the Question List is exhausted if there is time in the Question Hour the Speaker may call the names of the absent Members in order. But the Question Hours is over here and not the list. Not only the questions tabled by hon. Members who were absent when their names were called but the questions of those who are present and whose questions have not been reached also go when the Question Hour is over.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 129 published in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 641 of the Companies Act, 1956, making further alterations in the Schedules II and VI to the Companies Act, 1956. [Placed in Library. See No. LT-212/68].

- (2) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-213/68.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (1) The Export of Frog Legs (Inspection) Amendment Rules, 1967, published in Notification No. S. O. 4582 in Gazette of India dated the 21st December, 1967.
- (2) The Export of Jute Sacking Cloth (Inspection) Rules, 1967, published in Notification No. S.O. 90 in Gazette of India dated the 3rd January, 1968.
- (3) The Export of Footwear (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 312 in Gazette of India dated the 17th January, 1968. [Placed in Library. See No. LT-314/68.]

NOTIFICATION UNDER INCOME-TAX ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI KRISHNA CHANDRA PANT) : I beg to lay on the Table :—

- (1) A copy of the Income-tax (Sixth Amendment) Rules, 1967, published